6yrs on, family awaits justice

https://www.thedailystar.net/news/bangladesh/crime-justice/news/6yrs-family-awaits-justice-3619851

It has been six years since the death of Teknaf municipality councillor Akramul Haque in a "gunfight" with the Rapid Action Battalion, but his family's quest for justice remains agonisingly unfulfilled.

The investigation into his murder appears to be moving at a snail's pace.

Meanwhile, his family continues to grapple with a sense of vulnerability as they have received warnings against speaking to the media.

"After my husband was killed, our family went through much harassment as we talked to the media and wanted to file a case," Ayesha Begum, the widow of Akram, told The Daily Star yesterday.

She said two influential ministers called her when she wanted justice and to meet with the prime minister. "Both the ministers asked me not to talk to the media and assured me that they were looking into my demand... but nothing happened afterwards," she said over the phone.

"Nobody inquires how I am struggling to run my family and manage the educational expenses of my two daughters," she said.

Akram, a three-time councillor, an Awami League member and former Teknaf Jubo League president, was killed in a "gunfight" with the Rab members at Noakhalipara on Teknaf Marine Drive Road in Cox's Bazar on the night of May 26 in 2018 during a nationwide anti-narcotics drive.

At a press conference in Cox's Bazar on May 31 of that year, Ayesha termed it a planned killing and demanded a judicial probe into the incident.

Two influential ministers asked me not to talk to the media and assured me that they were looking into my demand... but nothing happened afterwards. Nobody inquires how I am struggling to run my family and manage the educational expenses of my two daughters.

Page No. 0, Size:(0)cms X (0)cms.

Ayesha Begum Akram's widow

She gave reporters audio clips of chilling conversations recorded on her cellphone during the "crossfire".

In one of the records, the sound of pulling back the hammer of a gun was heard. Then a gunshot rang out. What followed next was the groaning of a man.

The Rab then claimed that Akram was killed in a "gunfight" between the elite force and drug dealers. It said Ayesha's allegations and statement were "completely untrue".

Arafat Islam, director at Rab legal and media wing, on Saturday said, "The incident was investigated as per the law, but I am not aware of the findings as I was not in Rab at that time."

Generally, an executive magistrate posted in Rab on deputation carries out an inquiry whenever any incident of firing takes place, said a former senior Rab officer, wishing anonymity.

Neither Rab nor any other authorities ever disclosed any investigation findings or whether any action was taken against Rab members over the incident.

On December 10, 2021, the United States imposed sanctions on Rab and its seven current and former top officials, including the then IGP Benazir Ahmed and former Rab-7 Commanding Officer Lt Col Miftah Uddin Ahmed, for "serious human rights abuses."

The State Department, in a release, then specifically mentioned the extrajudicial killing of Akram.

Page No. 0, Size:(0)cms X (0)cms.

On July 21, 2022, the **National Human Rights Commission** asked the senior secretary of the home ministry's public security division to send a report after investigating the so-called crossfire and the allegation of not registering a case by any agency other than Rab.

But the commission has yet to receive any report, though the NHRC chairman wrote 12 times to the senior secretary in this regard, said an NHRC official.

Meghalaya: East Khasi Hills DC calls for meeting to address illegal settlements in Shillong

https://www.indiatodayne.in/meghalaya/story/meghalaya-east-khasi-hills-dc-calls-for-meeting-to-address-illegal-settlements-in-shillong-1014769-2024-05-26

The Deputy Commissioner of East Khasi Hills, SC Sadhu, has called a meeting on May 27 to discuss illegal settlements near Bara Bazar and the Fire & Emergency Service Station in Shillong.

The Deputy Commissioner of East Khasi Hills, SC Sadhu, has called for a meeting on May 27 to address the ongoing issues surrounding illegal settlements on Cantonment Land near Bara Bazar and the Fire & Emergency Service Station. This action comes in the wake of a police case registered against the Hynniewtrep Youth Council (HYC) and the **National Human Rights Commission** on May 23 at Sadar police station.

The FIR names HYC President Roy Kupar Synrem, Vice President Donbok Kharlyngdoh, Assistant General Secretary Isaac Basaiawmoit, and several unidentified individuals for their alleged involvement in unlawful activities at Lum Survey on the morning of May 23.

The meeting will bring together key stakeholders, including the Superintendent of Police, East Khasi Hills, the Chief Executive Officer of the Shillong Cantonment Board, the Defence Estate Officer from Guwahati, the Secretary of the Meghalaya Urban Development Authority, the Chief Executive Officer of the Shillong Municipal Board, and representatives from the HYC.

The meeting aims to find a resolution to the escalating tensions and address the legal and social implications of the demolitions and settlements.

भारत सरकार की पहल

एनएचआरसी की ओर से शॉर्ट फिल्म कॉम्पिटिशन

राष्ट्रीय मानवाधिकार आयोग यानी एनएचआरसी की ओर से भारतीय नागरिकों के लिए शॉर्ट फिल्म कॉम्पिटिशन-2024 के लिए आवेदन आमंत्रित किए जा रहे हैं। इस प्रतियोगिता का उद्देश्य मानवाधिकारों के विकास और संरक्षण की दिशा में रचनात्मक प्रतिभागियों के प्रयास को बढावा देना है।

प्रतियोगिता की थीम

कॉम्पिटिशन की थीम सामाजिक-आर्थिक, सांस्कृतिक और राजनीतिक जैसे अधिकारों पर आधारित है। फिल्म डॉक्यूमेंट्री, फिक्शन, एनिमेशन जैसे टेक्निकल फॉर्मेट में स्वीकार किए जाएंगे। प्रतिभागी किसी भी भारतीय भाषा या अंग्रेजी में प्रविष्टियां जमा कर सकते हैं।

अन्य मापंदड

शॉर्ट फिल्म की अवधि तीन मिनट से कम, दस मिनट और 2 जीवी से अधिक नहीं होनी चाहिए। इस कॉम्पिटिशन में प्रतिभागी एक से अधिक प्रविष्टियां जमा कर सकते हैं। प्रत्येक फिल्म में निर्माता, लेखक और निर्देशक के नाम सहित उसका शीर्षक और क्रेडिट होना चाहिए।

प्रस्कार राशि

कॉम्पिटिशन के अंतर्गत चयनित प्रथम विजेता को 2,00,000 रुपये, द्वितीय विजेता को 1,50,000 रुपये और तृतीय विजेता को 1,00,000 रुपये नकद पुरस्कार के साथ सर्टिफिकेट भी प्रदान किया जाएगा।

आवेदन की अंतिम तिथि

इच्छुक एवं योग्य उम्मीदवार आधिकारिक वेबसाइट https://tinyurl.com/38m9fsss पर जाकर ऑनलाइन माध्यम में आवेदन कर सकते हैं। कॉम्पिटिशन में आवेदन करने की अंतिम तिथि 30 अगस्त, 2024 निर्धारित की गई है।

पूर्वी खासी हिल्स डीसी ने शिलांग में अवैध बस्तियों को संबोधित करने के लिए बैठक बुलाई

https://jantaserishta.com/local/assam/east-khasi-hills-dc-calls-meeting-to-address-illegal-settlements-in-shillong-3291721

असम : पूर्वी खासी हिल्स के उपायुक्त एससी साधु ने बारा बाजार और फायर एंड इमरजेंसी सर्विस स्टेशन के पास छावनी भूमि पर अवैध बस्तियों के आसपास चल रहे मुद्दों को संबोधित करने के लिए 27 मई को एक बैठक बुलाई है। यह कार्रवाई 23 मई को सदर पुलिस स्टेशन में हाइनीवट्रेप यूथ काउंसिल (एचवाईसी) और राष्ट्रीय मानवाधिकार आयोग के खिलाफ दर्ज एक पुलिस मामले के मद्देनजर की गई है।एफआईआर में 23 मई की सुबह लुम सर्वे में गैरकानूनी गतिविधियों में कथित संलिप्तता के लिए एचवाईसी अध्यक्ष रॉय कुपर सिन्नेम, उपाध्यक्ष डोनबोक खारलिंगदोह, सहायक महासचिव इसाक बसैवॉमोइट और कई अज्ञात व्यक्तियों के नाम शामिल हैं।

बैठक में पूर्वी खासी हिल्स के पुलिस अधीक्षक, शिलांग छावनी बोर्ड के मुख्य कार्यकारी अधिकारी, गुवाहाटी के रक्षा संपदा अधिकारी, मेघालय शहरी विकास प्राधिकरण के सचिव, मुख्य कार्यकारी अधिकारी सहित प्रमुख हितधारक एक साथ आएंगे। शिलांग नगर बोर्ड, और HYC के प्रतिनिधि। बैठक का उद्देश्य बढ़ते तनाव का समाधान ढूंढना और विध्वंस और बस्तियों के कानूनी और सामाजिक निहितार्थों को संबोधित करना है।